

**FIR No.028983/2020**  
**U/s 379/411 IPC**  
**PS: Ranjit Nagar**  
**State vs. Harmeet Singh @ Mitti**

**13.09.2021**

Present: Ms. Sarita, Ld. APP for the State.  
HC Paramjeet Singh in person.  
Accused Harmeet Singh @ Mittin S/o Kuldeep Singh R/o 20B/57A,  
Second Floor, Tilak Nagar, Delhi, present through VC from CJ-2, Tihar  
Jail.


Accused HARmeet Singh has been produced through VC after formal  
arrest.

An application seeking 14 days JC remand of the accused has been  
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature  
and investigation is continued. In the facts and circumstances of the case, accused  
Harmeet Singh is remanded to JC till **27.09.2021**. Accused be produced before Ld.  
Duty MM concerned on 11.08.2021. JC warrants be prepared.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha) 13/9/21  
**Duty MM, West,**  
**THC, Delhi/13.09.2021**



(7)

IN THE COURT OF SH. ANURAG SHARMA, METROPOLITAN  
MAGISTRATE, WEST DISTRICT, TIS HAZARI COURTS, DELHI

BAIL APPLICATION NO. \_\_\_\_ OF 2021

IN THE MATTER OF:

STATE

VERSUS

...ACCUSED

DHARMESH

P.S. : PASCHIM VIHAR WEST  
FIR NO. : 0805/2021

U/S: 33/52 DELHI EXCISE ACT, 2009

*To file to report on  
14/9/2021*

**BAIL APPLICATION ON BEHALF OF THE ACCUSED SEEKING  
REGULAR BAIL UNDER SECTION 437 OF Cr. P.C, 1973**

*बंगलूर पश्चिमी महिला न्यायालय-05  
MM Mahila Court-05  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi  
13/9/2021*

It is most respectfully showeth:

1. That the Applicant / Accused is a peace loving and law abiding citizen of India.
2. That the Accused Person has been falsely implicated in the present FIR by the police authorities. Copy of FIR is attached herewith as **Annexure A**.
3. That the Accused is a 40 years old man. Further, the Accused is looking after his family single handedly.
4. That the Accused is working as a driver with co-accused namely Ajay Thakkar in a compulsion to bear medical expenses for his father who is suffering from prostate and ulcer cancer.



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IN THE COURT OF SH. ANURAG SHARMA, METROPOLITAN  
MAGISTRATE, WEST DISTRICT, TIS HAZARI COURTS, DELHI

BAIL APPLICATION NO. \_\_\_\_ OF 2021

IN THE MATTER OF:

STATE

VERSUS

AJAY TAKKAR

...ACCUSED

P.S. : PASCHIM VIHAR WEST

FIR NO. : 0805/2021

U/S: 33/52 DELHI EXCISE ACT, 2009

BAIL APPLICATION ON BEHALF OF THE ACCUSED SEEKING  
REGULAR BAIL UNDER SECTION 437 OF Cr. P.C, 1973

To/State to report  
as 14/9/21

महानगर दण्डाधिकारी महिला न्यायालय-05  
MM Mahila Court-05  
तीस हजारी न्यायालय,  
Tis Hazari Courts, Delhi  
13/9/2021

It is most respectfully showeth:

1. That the Applicant / Accused is a peace loving and law abiding citizen of India.

2. That the Accused Person has been falsely implicated in the present FIR by the police authorities. Copy of FIR is attached herewith as **Annexure A**.

3. That the Accused is a 42 years old man and is medically sick. The Applicant / Accused is suffering from paralysis since 14.08.2016. Copy of medical records of the Applicant is attached herewith as **Annexure B**.

4. That from the year 2016, the Accused has been under the treatment of paralysis which is a serious form of neurological disorder and is still undergoing the treatment for the said disorder.

**FIR No.805/2021**  
**U/s 33/52 Delhi Excise Act**  
**PS: Paschim Vihar West**  
**State vs. Dharmesh Sharma & Anr.**

**13.09.2021**

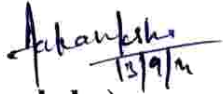
Present: Ld. APP for the State.  
IO HC Suresh in person.  
**Accused Dharmesh Sharma** S/o Ramkant Sharma R/o House No.18,  
A-Block, Gali No.10, Bhajan Pura, Delhi and **accused Ajay Thakkar**  
S/o late Sh. Kishan Lal Thakar R/o F-22, Naveen Shahdara, Delhi,  
produced after two days PC remand.  
Mr. Vishal Malhotra, Ld. counsel for both the accused.

Both the accused have been produced after two days PC remand.

An application seeking 14 days JC remand of both the above accused  
has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature  
and investigation is continued. Both the accused have been medically examined on  
12.09.2021 as well as today wherein no fresh external injury was found. In the facts  
and circumstances of the case, custody of the accused persons is justified for  
preventing them from committing any further offence, for proper investigation of the  
case and to ensure their presence before the Court. Thus, accused Dharmesh Sharma  
and Ajay Thakkar are remanded to JC till **27.09.2021**. Accused persons be produced  
before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.243/2021**  
**U/s 302/34 IPC**  
**PS: Hari Nagar**  
**State vs. Ganpat**

**13.09.2021**

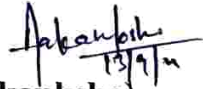
Present: Ld. APP for the State.  
IO SI Anurag Singh in person.  
**Accused Ganpat** S/o Niranjan, produced from JC

Accused has been produced from JC remand.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued by CBI. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Ganpat is remanded to JC till **27.09.2021**. Accused be produced before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.475/2021**  
**U/s 392/411/34 IPC & 25/54/59 Arms Act**  
**PS: Hari Nagar**  
**State vs. Suraj & Anr.**

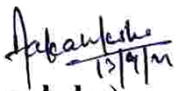
**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Surat Singh in person.  
(i) **Accused Suraj @ Tota Man** S/o Jawahar Lal R/o Jhuggi No.170,  
Pili Kathi, Hari Nagar, Delhi (**produced from JC**) and (ii) **accused Md. Abdul** S/o Md. Sehdul R/o Jhuggi No.110, Pili Khati, Hari Nagar, Delhi (**produced from JC through VC**).

An application seeking 14 days JC remand of both the above accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused persons is justified for preventing them from committing any further offence, for proper investigation of the case and to ensure their presence before the Court. Thus, accused Suraj @ Tota Mam and Md. Abdul are remanded to JC till **27.09.2021**. Accused persons be produced before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.029327/20**  
**U/s 379 IPC**  
**PS: Tilak Nagar**  
**State vs. Ravi @ Pappi**

**13.09.2021**

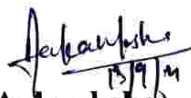
Present: Ld. APP for the State.  
IO HC Rajender Kumar in person.  
**Accused Ravi @ Pappi** S/o Kamal Kumar R/o 1390, Vishnu Garden,  
Delhi, produced after fresh arrest.

Accused has been produced after fresh arrest.

An application seeking 13 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Ravi @ Pappi is remanded to JC till **25.09.2021**. Accused be produced before Ld. Duty MM concerned on 25.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.2972/2021**

**U/s 379/411 IPC**

**PS: Tilak Nagar**

**State vs. Akram**

**13.09.2021**

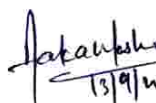
Present: Ld. APP for the State.  
IO HC Rajender Kumar in person.  
**Accused Akram** S/o Chand Mohammad R/o Jhuggi No.45, Sector-20,  
Rohini, Delhi, produced after fresh arrest.

Accused has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Akram is remanded to JC till **27.09.2021**. Accused be produced before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.



(Aakanksha)

Duty MM, West,

THC, Delhi/13.09.2021



**FIR No.318/2021**  
**U/s 302 IPC**  
**PS: Hari Nagar**  
**State vs. Harish Chandra**

**13.09.2021**

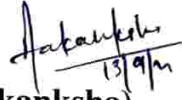
Present: Ld. APP for the State.  
IO SI Naresh Kumar in person.  
**Accused Harish Chandra** S/o Sukh Ram R/o D-97, WZ-502, Tihar  
Village, Delhi, produced after from JC.

Accused has been produced from JC remand.

An application seeking 14 days JC remand of the accused has been  
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature  
and investigation is continued. In the facts and circumstances of the case, custody of  
the accused is justified for preventing him from committing any further offence, for  
proper investigation of the case and to ensure his presence before the Court. Thus,  
accused Harish Chandra is remanded to JC till **27.09.2021**. Accused be produced  
before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

FIR No.318/2021  
U/s 302 IPC  
PS: Hari Nagar  
State vs. Harish Chandra

13.09.2021

Present: Ld. APP for the State.  
IO SI Naresh Kumar in person.  
**Accused Harish Chandra** S/o Sukh Ram R/o D-97, WZ-502, Tihar  
Village, Delhi, produced after from JC.


Accused has been produced from JC remand.

An application seeking 14 days JC remand of the accused has been  
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature  
and investigation is continued. In the facts and circumstances of the case, custody of  
the accused is justified for preventing him from committing any further offence, for  
proper investigation of the case and to ensure his presence before the Court. Thus,  
accused Harish Chandra is remanded to JC till **27.09.2021**. Accused be produced  
before Ld. Duty MM concerned on 27.09.2021. JC warrants be prepared.

**IO has also filed an application for obtaining finger prints of  
accused.** However, accused submits that he still has injury on his fingers and finger  
prints would not appear if taken today. **Accordingly, be put up for consideration  
before Ld. Duty MM on 27.09.2021.**

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.504/21**  
**U/s 307/324/34 IPC**  
**PS: Hari Nagar**  
**State vs. Brijesh @ Kalu & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
SI Vikas on behalf of IO, in person.  
**Accused Brijesh @ Kalu** and **accused Shahrukh @ Billota** stated to be lodged in CJ-03, Tihar Jail, Delhi.

An application is moved on behalf of IO requesting for interrogation and formal arrest of accused Brijesh @ Kalu & Shahrukh @ Billota, who are stated to be lodged in CJ-03, Tihar, in another case.

It has been submitted on behalf of IO that an information was received from DDU hospital that one Sumit was injured in CJ-3, Tihar Jail, in inquiry of victim Sumit he stated that he is lodged in CJ-3, Ward No.2, Tihar Jail in Arms Act case, that on 11.09.2021 while he was watching TV in the Ward, UTP Shahrukh @ Billota and Brijesh @ Kalu assaulted him with handmade knife and their interrogation is necessary for further investigation and prayed for interrogation and formal arrest of the above accused persons.

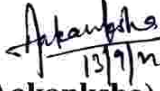
Heard. Perused.

Intimation from CJ-3, Tihar with respect to the said assault an FIR is annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in CJ-03, Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
13/9/21  
**(Aakanksha)**  
**Duty MM, West,**  
**THC, Delhi/13.09.2021**

**FIR No.425/2021**  
**U/s 392/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Ram Chander & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO SI Manoj Chahar in person.  
**Accused Ram Chander** S/o Ram Avadh R/o C-1/274, Sultan Puri,  
Delhi and **accused Rohit** S/o Puran Chand R/o D-4/449, Sultan Puri,  
Delhi, produced after fresh arrest.

Both the accused have been produced after fresh arrest.

Grounds for arrest perused. Accused persons have been medically examined today itself in another FIR No.973/21 wherein no fresh external injury was found.

An application seeking one day PC remand of the accused persons has been moved by the IO. It has been submitted by the IO that the police custody of the accused persons is required for arrest of co-accused Deepak and recovery of looted case property i.e. gold bangles.

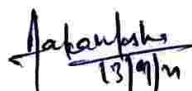
Heard. Perused.

It has been stated that search and recovery of looted property i.e. gold bangles and arrest of co-accused Deepak has to be made at the instance of both the accused persons. Disclosure statement of both the accused persons is already on record. Keeping in view the submissions made by the IO and to facilitate the investigation, one day PC remand of accused Ram Chander and Rohit is granted.

Both the accused be produced on **14.09.2021** before Ld. Duty MM concerned.

Accused persons be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.973/2021**  
**U/s 25/54/59-A Arms Act**  
**PS: Paschim Vihar East**  
**State vs. Ram Chander & Ors.**

**13.09.2021**

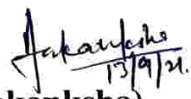
Present: Ld. APP for the State.  
IO ASI Rajbir Singh in person.  
**Accused Ram Chander** S/o Ram Avadh R/o C-1/274, Sultan Puri,  
Delhi and **accused Rohit** S/o Puran Chand R/o D-4/449, Sultan Puri,  
Delhi, produced after fresh arrest.

Both the accused have been produced after fresh arrest.

An application seeking 14 days JC remand of the accused persons has  
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature  
and investigation is continued, medical examination of accused was conducted today  
itself as per the MLC attached wherein no fresh external injury has been found. In the  
facts and circumstances of the case, accused Ram Chander and Rohit are remanded to  
JC till **27.09.2021**. Accused persons be produced before Ld. Duty MM concerned on  
27.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.716/2021**  
**U/s 392/34 IPC & 25/27/54/59 Arms Act**  
**PS: Khyala**  
**State vs. Pawan & Ors.**

**13.09.2021**

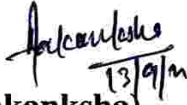
Present: Ms. Sarita, Ld. APP for the State.  
IO SI Chhote Lal in person.  
Accused persons i.e. (i) **Sonu @ Sandeep** S/o Raj Kumar, (ii) **Amit** S/o Jagbir Singh and (iii) **Narender** S/o Mahender Singh, produced after two days PC remand.

Above accused persons have been produced after two days PC remand.

An application seeking 06 days JC remand of the above accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted today as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, custody of the accused persons is justified for preventing them from committing any further offence, for proper investigation of the case and to ensure their presence before the Court. Thus, accused **Sonu @ Sandeep**, **Amit** and **Narender** are remanded to JC till **19.09.2021**. Accused persons be produced before Ld. Duty MM concerned on 19.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.716/2021**  
**U/s 392/34 IPC & 25/27/54/59 Arms Act**  
**PS: Khyala**  
**State vs. Pawan & Ors.**

**13.09.2021**

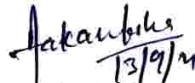
Present: Ms. Sarita, Ld. APP for the State.  
IO SI Chhote Lal in person.  
Accused **Pawan** S/o Ram Kishan R/o 717, Raniya Colony, Jhajjar,  
Haryana, produced after two days PC remand.

Accused Pawan has been produced after two days PC remand.

An application seeking 04 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted today as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Pawan is remanded to JC till **17.09.2021**. Accused be produced before Ld. Duty MM concerned on 17.09.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.544/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.


Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021



**e-FIR No.0108/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

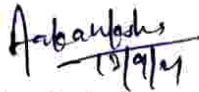
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.388/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

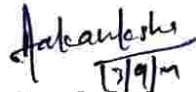
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**FIR No.636/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.

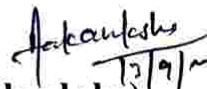
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0179/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

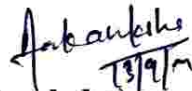
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0532/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.

Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

*Aakanksha*  
13/9/21  
(Aakanksha)  
**Duty MM, West,**  
**THC, Delhi/13.09.2021**

**e-FIR No.0550/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.

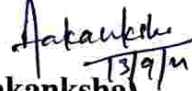
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0491/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.

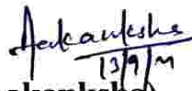
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
**Duty MM, West,**  
**THC, Delhi/13.09.2021**

**e-FIR No.0615/2021**  
**U/s 379 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons.

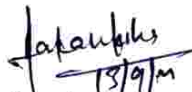
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021



**e-FIR No.0661/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

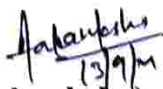
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0548/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

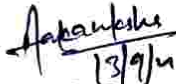
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0663/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

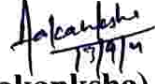
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021

**e-FIR No.0431/2021**  
**U/s 379/411/34 IPC**  
**PS: Paschim Vihar East**  
**State vs. Rohit Mandal & Ors.**

**13.09.2021**

Present: Ld. APP for the State.  
IO ASI Dilbag Singh in person.  
**Accused Rohit Mandal** S/o Raj Mandal and **accused Ravi** S/o Raju,  
stated to be in CJ-4, Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of accused Rohit Mandal and Ravi, who are stated to be lodged in Tihar Jail in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East.

It has been submitted by IO that both the accused are in JC in e-FIR No.0569/21 u/s 380/411/34 IPC PS Paschim Vihar East, wherein they have disclosed their involvement in the present case and the case property of the present case has been recovered at their instance and prayed for interrogation and formal arrest of the above accused persons.

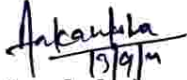
Heard. Perused.

DD entry is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

  
(Aakanksha)  
Duty MM, West,  
THC, Delhi/13.09.2021